

High Court of Judicature of Allahabad

Tender Notice No. CC-2/2015 dated 01-06-2015

For selling of old/expired/defective items from High Court, Allahabad

Sealed tenders are invited for the selling of following old/expired/defective SMF batteries from High Court, Allahabad.

Items	Approx. Quantity (likely to vary)
SMF Batteries	
(i) 7AH, 12V	120
(ii) 26AH, 12V	1300

Above mentioned SMF batteries shall be collected by the short listed firm/purchaser from High Court, Allahabad on "as is where is" basis in batches. Short listed Firm/purchaser shall deposit the full amount of quantity to be purchased towards the cost of old/expired/defective SMF batteries by way of Demand Draft in favour of Registrar General, High Court, Allahabad payable at Allahabad before collecting the old/expired/defective SMF batteries.

The interested Tenderer must submit their sealed proposal valid for 6 months on the prescribed proforma, which may be obtained by downloading the same from the official Website of Allahabad High Court www.allahabadhighcourt.in.

Sealed Tender addressed to Registrar General, High Court, Allahabad in attached proforma must reach Computer Centre, High Court, Allahabad latest by **June 12, 2015 at 3.00 p.m.** Tenders will be opened on June12, 2015 at 4.00 p.m.

Sd/-

Registrar General

High Court of Judicature at Allahabad

Tender Notice No. CC-2/2015 dated 01-06-2015

Terms & Conditions

1. Tenderers are required to submit only one Tender in prescribed proforma for all of the items mentioned in General Information.
2. No Earnest Money Deposit (E.M.D.) is required for this Tender. Further there is no Tender Fee.
3. Sealed Tenders addressed to Registrar, High Court, Allahabad in prescribed proforma must reach Computer Centre, High Court, Allahabad on or before **June 12, 2015 upto 3:00 pm**. Any Tender received after that will not be considered. Tender once accepted cannot be withdrawn. Tenders will be opened on **June 12, 2015 at 4.00 p.m.**
4. Before the deadline for submission of Tender, the High Court may modify their Tender documents by issuing addenda. Any addendum thus issued shall be part of the Tender documents and same shall be published on the official Website of the Court.
5. Each page of the Tender shall be typed or written in indelible ink and shall be signed by the representative duly authorized to sign on behalf of the Tenderer. The envelopes must be superscribed with the Name, Address and Tender Notice Number by the Tenderer.
6. The Tender shall contain no overwriting, alterations or additions, except those to comply with the instructions issued by the High Court.
7. The Tenders received will be opened in the presence of the representatives, who choose to remain present at the time, date and place specified in the Tender document.
8. The High Court will award the Contract to the Tenderer, who has offered the highest Tender price for the purchase of items.
9. Notwithstanding the above Clause, the High Court reserves the right to accept or reject any Tender, to extend the date of submission & opening if sufficient numbers of bids are not received, to cancel the Tender process or to reject all Tenders without assigning any reason whatsoever. High Court would not be under any obligation to give any clarifications to those Tenderers, whose Tenders have been rejected.
10. The Tenderer, whose Tender is accepted, will be informed by letter/email. The Tenderer has to deposit the requisite amount within the period of 3 days after the receipt of letter of acceptance, thereafter the Tenderer will be allowed to take away the items deemed sold. Items must be taken away by the Tenderer within next 7 days of depositing the required amount. If the successful Tenderer fails to deposit the requisite amount within stipulated time, the High Court may cancel the Tender or consider awarding order.
11. All applicable taxes, if any, at admissible rates, have to be paid by the successful Tenderer.
12. Canvassing in any form in connection with Tender is strictly prohibited and will disqualify the Tenderer.
13. All disputes shall be subject to jurisdiction of High Court, Allahabad.

**Name and Signature of the
Tenderer with date**

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Allahabad

General Information

1.	Name of the firm	
2.	Full address of firm along with Contact Person Telephone no. Fax no. E-mail address:	
3.	Trade Tax / Sales Tax Registration no. with place (<i>Copy enclosed</i>)	
4.	Income Tax Registration no. with place (<i>Copy enclosed</i>)	
5.	Kindly mention and enclose at least two purchase Order.	
6.	Detail of items to be purchased from High Court, Allahabad SMF Batteries (i) 7AH, 12V (ii) 26AH, 12V	Purchase price per piece in Rs. SMF Batteries (i) _____ (ii) _____
7.	Any other information you feel necessary (Separate sheets may be used if required)	
8.	Others	

Name & Signature with date